

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 309
(IB)-2963(ND)2019
New IA-303/2024, New IA-386/2024

IN THE MATTER OF:

Tarun Khanna

...

Applicant/Petitioner

Versus

M/s. Deltronix India Ltd.

...

Respondent

Under Section: 9 of IBC, 2016

Order delivered on 30.01.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Liquidator : Adv. Anjali Sharma, Ms. Sunita Umesh

For the Income Tax : Mr. Zoheb Hossain Sr. St. Counsel, Sanjeev Menon Jr. St. Counsel, Mr. Vivek Gaurav, Ms. Abhipriya. Advs.

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-303/2024:- Issue notice to the Respondent returnable on 27.02.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be file within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List the matter on 27.02.2024.

IA-386/2024:- In view of the averments made herein, **IA-386/2024 is allowed** and the period of liquidation process is further extended by three months with effect from 17.01.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)